

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 01/2013

with I.A. No.02, 03 & 21/2013

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 15.01.2013 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Business Aircrafts Operators Association
V/s.

...Appellant

Mumbai Int'l Airport Pvt. Ltd. and Anr. (AERA)

.... Respondents

Appearances :

Mr. Perceival Billimoria with Mr. Sharan Thakur, Ms. Roopali Singh & Mr. Utpal Kant, Advocates for the Appellant.

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Sakya Singha Chaudhuri, Mr. Gautam Chawla and Mr. Shantanu Singh, Advocates for Respondent No.1 (MIAL).

Mr. Atul Nanda, Senior Advocate with Ms. Rameeza Hakeem & Ms. Priyadarshi Gopal, Advocates for AERA

ORDER
09th January, 2014

Heard at length. Arguments remain inconclusive.

List this matter for continuation of arguments on **16th January, 2014**.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member